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Date: 21/12/2025

(2018) 09 CHH CK 0097

Chhattisgarh High Court

Case No: Writ Petition (S) No. 5835 Of 2018

Girjashankar Johar APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Sept. 6, 2018 **Hon'ble Judges:** P. Sam Koshy, J

Bench: Single Bench

Advocate: Vivek Shrivastava, Astha Shukla

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

- 1. The limited prayer which the petitioner has made is for a direction to the respondents to take a decision on his resignation letter which he has
- 2. According to the petitioner, three months time have been mentioned in the said resignation letter which has already been lapsed, but no decision has

been taken on the application. However, the respondents have passed an order on the same day i.e. on 01.05.2018 transferring the petitioner from

Raigarh to district Sukma.

submitted on 01.05.2018.

3. Considering the facts that the petitioner had tendered his resignation and which is pending consideration and the period mentioned in the resignation

letter also having expired, let the respondent No.2 take a decision on the resignation application of the petitioner within a period of three weeks from

today, provided that the petitioner would also be ready to fulfill all other conditions which are required while accepting his resignation.

4. Accordingly, the writ petition stands disposed of.